

OA No. 736/2023

IN THE MATTER OF:

Vinay Chhillar ... Applicants

Versus

Haryana State Pollution Control Board & Ors. ... Respondent

**REPORT ON BEHALF OF HARYANA STATE POLLUTION
CONTROL BOARD IN COMPLIANCE OF HON'BLE NGT ORDER
DATED 14.12.2023.**

MOST RESPECTFULLY SHOWETH:

1. The present reply is being filed through Sh. Naveen Gulia, Regional Officer, Bahadurgarh Region who is authorised and competent to file the same in his official capacity on behalf of the answering respondent.

The above-mentioned Original Application has been filed by the Applicant alleging activities regarding pollution by illegal plastic factory at Village Bamnoli, Tehsil Bahadurgarh, District Jhajjar, Haryana. That in the compliance of Hon'ble NGT order dated 14.12.2023 the site was inspected by the field officers of HSPCB, Bahadurgarh Region on 05.01.2024. The unit was engaged in washing of waste plastic chips which is covered under the orange category of the Consent Policy of Board. During inspection following non-compliance were observed: -

- I. The unit was found operational without valid Consent to Operate from the Board.
- II. The unit was not found installed with Effluent Treatment Plant (ETP) to treat the trade effluent generated from washing of plastic chips.
- III. The unit was found discharging untreated trade effluent generated from washing of plastic chips directly into a nearby drain.

That the sample of trade effluent was collected from the bypass arrangement and the sample was sent to the Board's Laboratory at Faridabad and as per A/R No. 1702 dt. 15.01.2024 from HSPCB Lab the BOD, COD and TSS parameters exceeded the prescribed norms. Thereafter, Show Cause Notice for closure, prosecution and imposition of environmental compensation was issued to the unit vide no. HSPCB/BDR/2023-24/3161 dated 16.01.2024. The unit has submitted reply, and it was informed that they have stopped their operation, and the unit was again inspected by the concerned field officer on 01.02.2024 to verify the reply and it was found that unit has dismantled their plant and machinery from the site. Copy of spot inspection report dated 05.01.2024, copy of analysis report dated 15.01.2024, copy of show cause notice and copy of spot inspection report along with photographs dated 01.02.2024 enclosed as **Annexure-A**.

2. That the case of closure action had been recommended to competent authority on 07.02.2024 and the same will be implemented after receiving the closure direction from competent authority and the case of prosecution has also been initiated and case of imposition of Environmental Compensation of Rs. 1,14,12,500/- has also been recommended to Head Office on 07.02.2024. Copy of recommendation of closure direction and copy of case of recommendation of environment compensation enclosed as **Annexure-B**.
3. The report is submitted accordingly for kind consideration. It is undertaken to comply with the directions passed by this Hon'ble Tribunal.

Dated: 07/02/2024

Place: Bahadurgarh


Regional Officer,
Bahadurgarh Region.

HARYANA STATE POLLUTION CONTROL BOARD
SPOT INSPECTION REPORT OF THE I

Annexure - A

A General Information of unit

- 1 Name & Address of the unit → M/s Unnamed Plastic Waste Washing Unit by Sh. Saddam and Sh. Ameen on the land of Sh. Omkar S/o Sh. Ramphal and Sh. Kesambir S/o Sh. Ramphal, Vill - Bamrahi, Bahadurgarh
- 2 Email id of the unit/ occupier - Not provided
- 3 Telephone Nos. → 9319158469
- 4 Fax Nos. :
- 5 Date & Time of Inspection → 05/01/2024
- 6 Category Unit : Red / Orange / Green
- 7 Type of Units : 17 Cat./Seriously Polluting/ other -
- 8 Size of unit based upon investment cost of Plant & Machinery : Large / Medium / Small -
- 9 Name of the representative of the unit with Designation present at the time of the inspection → Sh. Supool, Worker
- 10 Name of the Directors/partners/Proprietor/ Manager/ Occupier etc. → Sh. Saddam, Sh. Ameen, Owner
- 11 Detail of products /by product manufactured → Plastic Waste Washing
- 12 Detail of Raw Material used (with quantity per annum) : → Waste plastic scrap
- 13 Manufacturing Process (in brief) → Washing → Grinding
- 14 Detail of Machinery installed involving polluting process → Grinding Mill
- 15 Date of commissioning of unit →
- 16 Status of Consent to Establish → Not obtained
- 17 Status of Consent to Operate → Not obtained
- 18 Status of Authorization under HWM Rules → NA

B Air Pollution

- 1 Sources of air emission from process of unit including Fugitive emission with type of Boilers / Furnace, Capacity & stack height. : → NA
- 2 Status of online monitoring System (Stacks/ AAQ) If applicable : → NA
- 3 Details about deviation in the details / stack of Air : → NA

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- Emission / type of fuel if any already provided to Board
- 4 Detail of Stacks/ Chimney /Vents
- 5 Whether Height of all stacks /Chimneys as per norms
- 6 Capacity of D.G Sets
- 7 Stack height of D.G Sets above programme and Whether as per norms
- 8 Status of Acoustic Enclosure on D.G Sets
- 9 Noise results of DG Sets Monitored during inspection
- 10 Type & Quantity of Fuel used (Separate for each source)
- 11 Status of Air Pollution Control Devices (APCD)
 - (a) Required or Not
 - (b) Provided or Not
 - (c) Detail of APCD provided with detail of all Components.
 - (d) Whether Structurally adequate or Not
 - (e) Whether operating APCD Satisfactorily
- 12 Whether provided separate flow meters in case of wet scrubber
- 13 Whether maintained Log Book for consumption of / Chemicals / water for APCD.
- 14 Detail of treatment of effluent in case of wet scrubber its mode of disposal.
- 15 Whether provided Sampling arrangements on all stacks /chemneys including DG sets.
- 16 General Remarks

NA

NA

Not Installed

NA

NA

NA

NA

NA

Not Required

NA

NA

NA

NA

NA

NA

NA

NA

Water Consumption

- 1 Sources of water supply
- 2 Detail of measuring devices provided if any such as flow Meters, V- notch etc.
- 3 Whether measuring devices has been sealed
- 4 Whether maintained the log book for supply of water From all sources & consumption for various uses
- 5 Detail of Water Consumption per day / month
 - (a) Domestic Purpose
 - (b) Boiler / Cooling

→ Borewell

→ No

→ No

→ No

→ 1.0 kcd (approx)

→ Nil

- 3 -

(c) Industrial use (Easily Biodegradable)

→ 2.0 KLD (Approx)

(d) Industrial use (Not Easily Biodegradable)

(e) Other

6 General Remarks

D Water Pollution

1 Source & processes of Water Pollution Including raw water treatment if any

→ leaching of plastic waste

2 No. of outlets for discharge of effluent

: Domestic 0.1

Trade 0.1

3 Quality of Effluent in KLD

: Domestic 0.8 KLD (Approx)

Trade 2.0 KLD (Approx)

4 Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)

STP

ETP

(a) Required or Not:

Required

(b) Installed or Not

→ Not Installed

(c) Detail of STP / ETP Provided (if required) with Detail of all components and technology used

(d) Whether structurally adequate or Not

(e) Whether operating STP/ETP Satisfactorily

(f) Whether provided online chemical dosing system/ pH meter

5 Mode of Discharge of effluent

: Domestic - Septic tank

Trade - Drain (Leachate treatment)

6 Name of Water recipient body if any

→ Drain

7 Detail of land in case effluent is discharged for Percolation / irrigation purpose with justification for its 100% utilization.

→ N/A

8 Status of ZLD as per CPCB directions if applicable

→ N/A

9 Whether provided flow meters on outlet & inlet on ETP/ STP

→ Not Installed ETP

10 Whether provided separate electricity meter on ETP/ STP

→ Not Installed ETP

11 Whether maintained Log Book for consumption of Electricity / Chemicals / Quantity of effluent

→ N/A

12 Status of online monitoring System, if applicable : NA

13 General Remarks :

Hazardous Waste Management

1 Category of Hazardous Waste generated as per Rules :

2 Type & Qty. of Hazardous Waste generated :

- (i) Incinerable.....
- (ii) Recyclable.....
- (iii) Disposable for landfill.....
- (iv) Total.....

3 Stock-pile Quantity of Hazardous Waste :

4 Mode of Disposal & treatment of Haz. Waste :

5 Size of Hazardous waste storage site :

6 Display board for Hazardous Waste at Factory Gate Provided or Not :

7 Whether agreement made with the service provider For disposal of Hazardous waste (if yes, give detail with Validity :

8 Details of Hazardous Waste transported to service Provider :

Hazardous Chemicals Handling & Management and PLI Act, 1991

1 List & Qty. of Hazardous chemical handled & used (if any) with threshold quantity :

2 Whether prepared on site emergency plan and taken Insurance Policy under PLI Act, 1991 :

3 Name of insurer agency with date & validity of policy :

4 Whether Hazardous chemicals handling & storage :

Facility is adequate

5 Remarks

→ The unit was found engaged in handling of waste plastic and operating without CTE/CTO from the board. The unit was visited in reference of Hon'ble NGT Case O.A no. 736/2023.

Signature of the representative of the unit
Name Designation & Address

[Signature]

Signature of the Officer / Officers of the Board who conducted the Inspection

[Signature: Amit]

[Signature: Chandrakant]
CHANDRAKANT
HSPCB Bhopal.

[Signature]

Name & Designation
Amit, ASIE
HSPCB, Bhopal.



FORM j
(See Rule 20)

Report No.:-1702

Dated- January 15, 2024

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 06th day of January, 2024 from Sh. Amit AEE, HSPCB, Sh. Amit AEE, HSPCB & Sh. Chanderkant, JEE HSPCB, a sample of liquid effluent of M/s Unnamed Plastic Waste Washing unit by Sh. Sattam and Sh. Ameen on the land of Sh. Omvir S/o Sh. Ramphal and Sh. Karambir S/o Sh. Ramphal ---etc, Village-Bamnoli, Bahadurgarh, Jhajjar collected on 05.01.2024 from the Disposal Point from unit to Drain for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 06/01/2024 to 15/01/2024 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Disposal Point from unit to Drain	Prescribed Limits	Method of Testing
1.	Colour	Dark Grey	-----	As per relevant parts of IS:3025 (Part-I) 1987 and Standard Methods for the Examination of water and waste water APHA(24 th edition) 2023
2.	Odour	Foul	----	
3.	pH Value	7.2	5.5-9.0	
4.	Conductivity μ S/cm	8210	-----	
5.	Total Suspended Solids mg/l	240	100	
6.	B.O.D.(3 Days at 27 ^o C) mg/l	82	30	
7.	Chemical Oxygen Demand mg/l	416	250	
8.	Oil & Grease mg/l	4.2	10	
9.	Nickel as Ni mg/l	BDL	----	
10.	Sulphide as S mg/l	1.2	----	
11.	Total Chromium as Cr mg/l	BDL	----	

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on **15th day of January, 2024**

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad

Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Bahadurgarh

Endst. No. HSPCB/LAB/F/2024/ 8970 - 8971

Dated: 15/01/2024

This test report relate only to the particular sample submitted for testing

o/c



HSPCB

HARYANA STATE POLLUTION CONTROL BOARD REGIONAL OFFICE, BAHADURGARH

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH
Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2023-24/316

Dated: 16/10/2024

To

M/s Unnamed Plastic Waste Washing unit by Sh. Saddam and Sh. Ameen
on the land of Sh. Omvir S/o Sh. Ramphal and Sh. Karambir S/o Sh. Ramphal --etc,
Village-Bamnoli, Bahadurgarh, Jhajjar, Distt. Jhajjar

Sub.- Show Cause Notice for Closure under section 33-A of Water (Prevention and Control of Pollution) Act, 1971 for violation of section 24/25 of Water (Prevention and Control of Pollution) Act, 1974 and for initiating legal action 43/44/47 of Water (Prevention and Control of Pollution) Act, 1974 and imposing environmental compensation as per Board's policy dated 22.12.2021.

Whereas, your unit was inspected by the concerned field officer Sh. Amit Kumar, AEE alongwith Sh. Chanderkant, JEE on 05.01.2024 and during inspection the unit was found engaged in washing of waste plastic granules and found operational without obtaining prior Consent to Establish and Consent to operate from the Board.

Whereas, the sample of trade effluent was collected from the bypass arrangement and the sample was sent to Board's Laboratory at Faridabad

Whereas, as per A/R No. 1702 dt. 15.01.2024 from HSPCB Lab shows the following parameters are exceeding the prescribed norms:-

S. No.	Report No./dt.	Parameter	Results (mg/ml)	Limit (mg/ml)
1.	1702	Color	Dark Grey	--
		Odour	Foul	--
		pH value	7.2	5.5-9.0
		SS	240	100
		COD	416	250
		BOD	82	30
		O & G	4.2	10

Whereas, under section 33-A of Water Act, 1974 notwithstanding anything contained in any other law, but subject to the provisions of this Act, and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its powers and performance of its functions under this act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions.

Explanations for the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct:-

The closure, prohibition or regulation of any industry, operation or process or
The stoppage or regulation of supply of electricity, water or any other service

In view of the above, you are directed to show cause within 15 days as to why closure under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 for violation of section 24/25 of Water (Prevention and Control of Pollution) Act, 1971 and legal action & penal proceedings may not be initiated against your unit and its owners/members under section 43/44/47 of Water (Prevention & Control of Pollution) Act, 1974 for violation of section 24/25 of Water (Prevention and Control of Pollution) Act, 1971.

In case you fail to comply with the deficiency mentioned above within the above mentioned stipulated time period it will be presumed that you have nothing to say in this regard and accept the status above, action under the above mentioned Acts/Rules/Sections will be initiated against you and environmental compensation will be imposed as per policy of the Board.

DA/Copy of A/R

omveer

Regional Officer
Bahadurgarh Region

Amit

HARYANA STATE POLLUTION CONTROL BOARD
SPOT INSPECTION REPORT OF THE INDUSTRIES

A General Information of unit

1 Name & Address of the unit : M/s Unnamed plastic waste
leaching unit by Sh. Saddam
and Sh. Ameen of the land of
2 Email id of the unit/ occupier : Sh. Omrit S/o Sh. Ramphal
3 Telephone Nos. - (9813240060) and Sh. Karambir S/o Sh. Ramphal,
4 Fax Nos. : Vih-Banwali
5 Date & Time of Inspection → 01/02/2024
6 Category Unit : Red / Orange / Green
7 Type of Units : 17 Cat./Seriously Polluting/ other
8 Size of unit based upon investment cost of Plant & Machinery : Large / Medium / Small
9 Name of the representative of the unit with Designation present at the time of the inspection : → Sh. Karambir
10 Name of the Directors/partners/Proprietor/ Manager/ Occupier etc. : → Sh. Karambir (Landowner)
11 Detail of products /by product manufactured :
12 Detail of Raw Material used (with quantity per annum) :
13 Manufacturing Process (In brief) : Unit has
→ dismantled
their plant
and machinery
14 Detail of Machinery installed involving polluting process:
15 Date of commissioning of unit :
16 Status of Consent to Establish :
17 Status of Consent to Operate :
18 Status of Authorization under HWM Rules :

B Air Pollution

1 Sources of air emission from process of unit including :
Fugitive emission with type of Boilers / Furnace,
Capacity & stack height.
2 Status of online monitoring System (Stacks/ AAQ) :
If applicable
3 Details about deviation in the details / stack of Air :

- 3 -

(C) Industrial use (Easily Biodegradable)

(d) Industrial use (Not Easily Biodegradable)

(e) Other

6 General Remarks

D Water Pollution

1 Source & processes of Water Pollution Including raw water treatment if any

2 No. of outlets for discharge of effluent

3 Quantity of Effluent in KLD

4 Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)

(a) Required or Not:

(b) Installed or Not

(c) Detail of STP / ETP Provided (if required) with Detail of all components and technology used

(d) Whether structurally adequate or Not

(e) Whether operating STP/ETP Satisfactorily

(f) Whether provided online chemical dosing system/ pH meter

5 Mode of Discharge of effluent

6 Name of Water recipient body if any

7 Detail of land in case effluent is discharged for Percolation / irrigation purpose with justification for its 100% utilization.

8 Status of ZLD as per CPCB directions if applicable

9 Whether provided flow meters on outlet & inlet on ETP/ STP

10 Whether provided separate electricity meter on ETP/ STP

11 Whether maintained Log Book for consumption of Electricity / Chemicals / Quantity of effluent.

Unit has dismantled this plant and machinery

Domestic

Trade

Domestic

Trade

STP

ETP

Domestic

Trade

4-

12 Status of online monitoring System, if applicable :

13 General Remarks :

E Hazardous Waste Management

1 Category of Hazardous Waste generated as per Rules :

2 Type & Qty. of Hazardous Waste generated : (i) Incinerable
(ii) Recyclable
(iii) Disposable for landfill
(iv) Total

3 Stock-pile Quantity of Hazardous Waste :

4 Mode of Disposal & treatment of Haz. Waste :

5 Size of Hazardous waste storage site :

6 Display board for Hazardous Waste at Factory Gate Provided or Not :

7 Whether agreement made with the service provider For disposal of Hazardous waste (if yes, give detail with Validity :

8 Details of Hazardous Waste transported to service Provider :

F Hazardous Chemicals Handling & Management and PLI Act, 1991

1 List & Qty. of Hazardous chemical handled & used (if any) with threshold quantity :

2 Whether prepared on site emergency plan and taken Insurance Policy under PLI Act, 1991 :

3 Name of insurer agency with date & validity of policy :

4 Whether Hazardous chemicals handling & storage :

Facility is adequate

5 **Remarks** The unit was inspected in reference of app submitted by unit, unit had dismantled their plant and machinery from the site.

[Signature]

Signature of the representative of the unit
Name Designation & Address

9813240060

[Signature]

Signature of the Officer / Officers of the Board who conducted the inspection

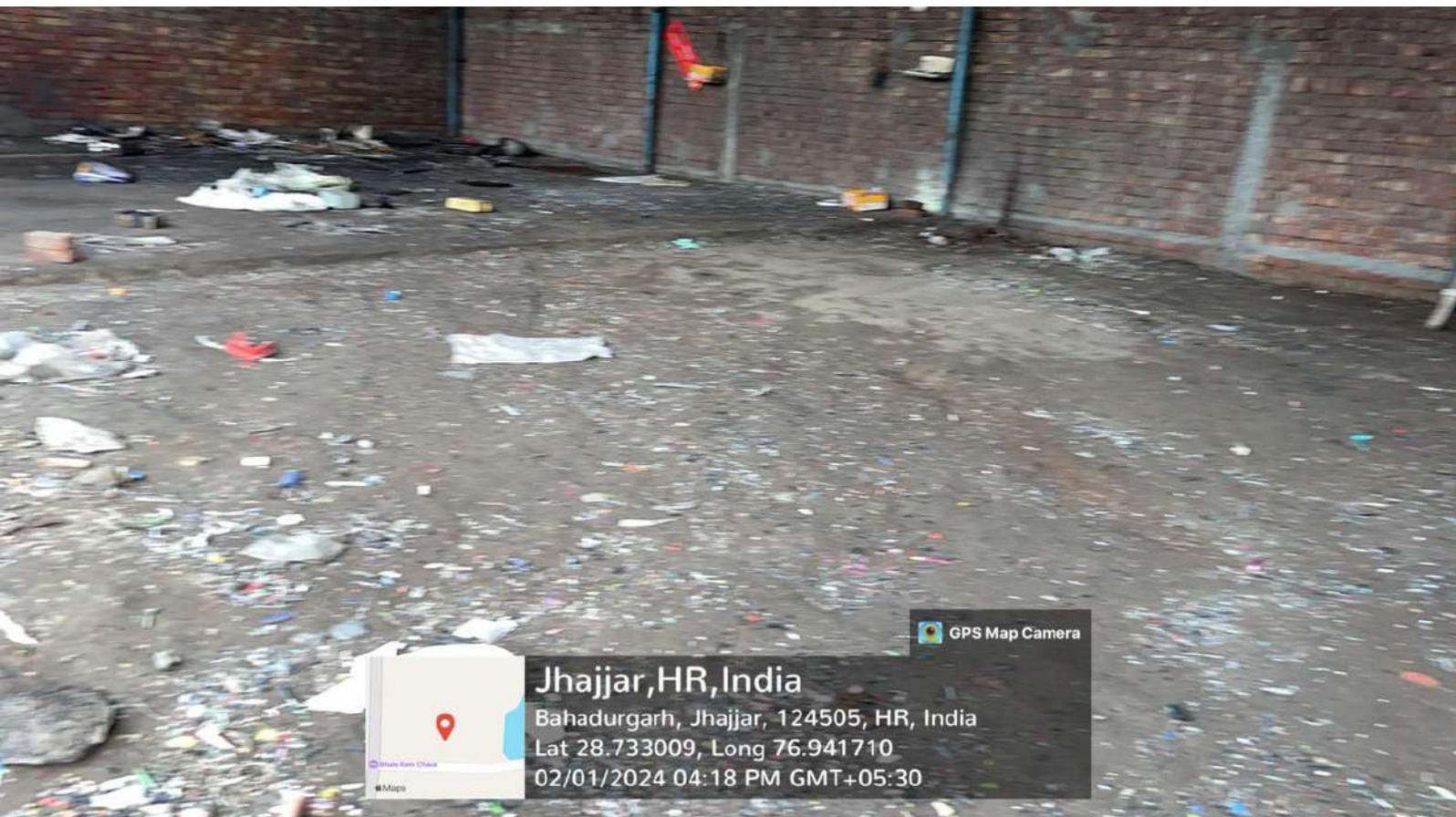
[Signature]
Name & Designation
[CHANDERKANT] JEE HSPCB, Bahadurgarh Region, HSPCB, Bahadurgarh Jeein



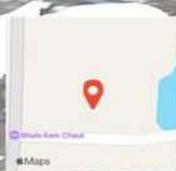
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Bahadurgarh, Jhajjar, 124505, HR, India
Lat 28.733142, Long 76.941332
02/01/2024 04:16 PM GMT+05:30

 GPS Map Camera





GPS Map Camera



Jhajjar,HR,India
Bahadurgarh, Jhajjar, 124505, HR, India
Lat 28.733009, Long 76.941710
02/01/2024 04:18 PM GMT+05:30







HSPCB

SCF No. 42 & 43, Shopping Centre, Sector-6, Huda, Bahadurgarh Ph. 01276-243077 (O) Email:-
hspcbrobdh@gmail.com

Haryana State Pollution Control Board

No. :HSPCB/BAH/2024/RO/INS/58562717CONCR001

Dated: 06/02/2024

Performa for recommendation to issue direction for closure and disconnection of service against the non-complying units under section 33-A of Water Act 1974 by Regional Officer.

1.	Detail of Recommendation letter by field officer	HSPCB/BAH/2024/RO/INS/58562717CONCR001 06/02/2024			
2.	Name of the unit	M/s Unnamed Plastic waste Washing Unit by Sh. Saddam and Sh. Ameen on the land of Sh. Omvir S/o Sh. Ramphal and Sh. Karambir S/o Sh. Ramphal			
3.	Address of the unit	Village- Bamnoli, Bahadurgarh, Distt. Jhajjar			
4.	Detail of land(Khasra/Kila/Plot No.)	Detail of land	Description	Unit	
		Plot No	Village- Bamnoli, Bahadurgarh, Distt. Jhajjar	Number	
5.	Latitude and Longitude of the site.	Latitude : 28.733186 Longitude : 76.941583			
6.	Product(s)	Product Name	Production Quantity/Capacity	Units	
		Plastic waste processing		Numbers/Day	
7.	Bio Product	By-Product Name	Production Quantity/Capacity	Units	
8.	Manufacturing Process	Washing-Grinding			
9.	Category of the unit	Orange Small			
10.	Status of CTE	Not Obtained			
		Not Applied			
		Details:			
11.	Status of CTO	Not Obtained			
		Not Applied			
		Details:			
12.	Date of Inspection of the unit	2024-01-05			
13.	Name and designation of the officer(s)inspection unit	Sr.No	Name of Officer	Dsignation	Remarks
		3.	Chanderkant	JEE	
		2.	Amit	AEE	
		1.	Amit Dahiya	AEE	

14. Detail of violation observed during inspection:	<p align="center">Details of violation observed during inspection:</p> a. Operational b. i) Established and Operating without CTE of the Board. ii) Established and Operating without CTO of the Board. d. ETP not installed h. by-passing the effluent														
15. Complaint/Court case,if any	Yes														
16. Detail of sampling and analysis of Effluent/Emission exceeding the norms	<table border="1"> <thead> <tr> <th>Type of Sample</th> <th>A/R Number</th> <th>A/R Date</th> <th>Parameter</th> <th>Result</th> </tr> </thead> <tbody> <tr> <td>effluent</td> <td>1702</td> <td>15.01.2024</td> <td>TSS, BOD, COD</td> <td>Fail</td> </tr> </tbody> </table>					Type of Sample	A/R Number	A/R Date	Parameter	Result	effluent	1702	15.01.2024	TSS, BOD, COD	Fail
Type of Sample	A/R Number	A/R Date	Parameter	Result											
effluent	1702	15.01.2024	TSS, BOD, COD	Fail											
17. Reasons for not collection of samples,if not collected.	NA														
18. Detail of Show Cause Notice issued with date.	<table border="1"> <thead> <tr> <th>SCN Under Act</th> <th>SCN Under Section</th> <th>SCN No.</th> <th>SCN Date</th> </tr> </thead> <tbody> <tr> <td>water</td> <td>33-A</td> <td>HSPCB/BDR/20 23-24/3161</td> <td>16.01.2024</td> </tr> </tbody> </table>					SCN Under Act	SCN Under Section	SCN No.	SCN Date	water	33-A	HSPCB/BDR/20 23-24/3161	16.01.2024		
SCN Under Act	SCN Under Section	SCN No.	SCN Date												
water	33-A	HSPCB/BDR/20 23-24/3161	16.01.2024												
19. Modes of issue of show cause notice.	Offline														
20. Detail of reply of Show Cause Notice,if any received.	Received Date of Reply Submitted by Unit: 2024-01-29 Details: Reply found unsatisfactorily, speaking order issued against the reply.														
21. Date of fresh inspection with name & designation of inspection officer to verify the compliance and detail of permission obtained for the same from competent authority	<table border="1"> <thead> <tr> <th>Name Of Inspecting Officer</th> <th>Designation of Inspecting Officer</th> <th>Fresh Inspection Date</th> <th>Remarks</th> </tr> </thead> <tbody> <tr> <td>Amit</td> <td>AEE</td> <td>01/02/2024</td> <td></td> </tr> </tbody> </table> <p>* Name of Competent Authority From Whom permission obtained:- Sh. Naveen Gulia</p> <p>* Designation of Competent Authority From Whom permission obtained:- Regional Officer</p>					Name Of Inspecting Officer	Designation of Inspecting Officer	Fresh Inspection Date	Remarks	Amit	AEE	01/02/2024			
Name Of Inspecting Officer	Designation of Inspecting Officer	Fresh Inspection Date	Remarks												
Amit	AEE	01/02/2024													
22. present status of compliance made by the unit,if any after issue of show cause notice.	Available Detail of Compliance after SCN:Unit has dismantled their plant and machinery.														
23. Detail violation for which closure action recommended.	1. The unit was found operational without valid Consent to operate from the Board. 2. The unit was not found installed with Effluent Treatment Plant (ETP) to treat the trade effluent generated from washing of plastic chips. 3. The unit was found discharging untreated trade effluent generated from washing of plastic chips directly into nearby drain.														
24. Whether case recommended also for prosecution(if applicable) alongwith reason if not recommended	No Give Reason: Will be recommended after procuring all relevant document														

25.	Authority to whom direction to be issued to stop services to the unit.	Electricity Water
26.	Copy of Spot Inspection Reports	
27.	Proof of Name and Ownership of unit	Not Attached Not Attached Not Attached
28.	Final recommendations as per provisions of the Act/Rules.	It is recommended that the closure order may be issued against the unit u/s 33-A of Water (Prevention & Control of pollution) Act, 1974 alongwith necessary directions to the Superintendent Engineer, UHBVN, Jhajjar for disconnection of electric power supply and to Ground water authority to seal the borewell of the unit.
29.	Date of Submitting recommendation by Regional Officer.	2024-02-05

NAVEEN Digitally signed
by NAVEEN GULIA
Date: 2024.02.07
10:16:07 +05'30'
GULIA

Naveen

Gulia, Regional Officer
Regional Office, Bahadurgarh

Documents attached herewith

Copy of show cause notice

Copy of show cause notice

Copy of spot inspection report

Copy of reply of show cause notice

Copy of proof of issue of SCN

Copy of analysis report(s) of effluent/ air emissions/noise (as applicable) with date

HARYANA STATE

**Performa for recommendation for environmental compensation by
Regional Officer.**

1.	Name & address of the unit	M/s Unnamed Plastic Waste Washing unit by Sh. Saddam and Sh. Ameen on the land of Sh. Omvir S/o Sh. Ramphal and Sh. Karambir S/o Sh. Ramphal ---etc, Village-Bamnoli, Bahadurgarh, Jhajjar, Distt. Jhajjar																							
2.	Name and designation of the officer(s) inspected the unit	Sh. Amit Dahiya, AEE, Sh. Amit, AEE Sh. Chanderkant, JEE																							
3.	Product(s) and bio-products	Processing of waste plastic																							
4.	Manufacturing process	Washing and grinding of waste plastic																							
5.	Status of CTE	Not Obtained																							
6.	Status of CTO	Not Obtained																							
7.	Date of inspection of the unit	05.01.2024																							
8.	Date of commissioning	-																							
9.	Detail of violation observed during inspection:	<p>During inspection following non-compliance were observed :-</p> <ol style="list-style-type: none"> 1. The unit was found operational without valid Consent to operate from the Board. 2. The unit was not found installed with Effluent Treatment Plant (ETP) to treat the trade effluent generated from washing of plastic chips. 3. The unit was found discharging untreated trade effluent generated from washing of plastic chips directly into nearby drain. <p>The sample of trade effluent was collected from the bypass arrangement and the sample was sent to Board's Laboratory at Faridabad and as per AVR No. 1702 dt. 15.01.2024 from HSPCB Lab BOD, COD and TSS parameters are exceeding the prescribed limits.</p>																							
10.	Category of the unit	i. Orange ii. Small Scale																							
11.	Complaint / Court case, if any.	Hon'ble NGT case OA No. 736/2023 titled as Vinay Chillar Vs Haryana State Pollution Control Board and Ors.																							
12.	Detail of sampling and analysis of effluent/air emission exceeding the norms.	<table border="1"> <thead> <tr> <th>S. No.</th> <th>Report No./dt.</th> <th>Parameter</th> <th>Results (mg/ml)</th> <th>Limit (mg/ml)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>1702 dt. 15.01.2024</td> <td>TSS</td> <td>240</td> <td>100</td> </tr> <tr> <td></td> <td></td> <td>COD</td> <td>416</td> <td>250</td> </tr> <tr> <td></td> <td></td> <td>BOD</td> <td>82</td> <td>30</td> </tr> </tbody> </table>	S. No.	Report No./dt.	Parameter	Results (mg/ml)	Limit (mg/ml)	1.	1702 dt. 15.01.2024	TSS	240	100			COD	416	250			BOD	82	30			
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1.	1702 dt. 15.01.2024	TSS	240	100																					
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13.	Reasons for not collection of samples, if not collected.	Not Applicable																							
14.	Detail of Show Cause Notice for EC issued with date.	Vide no. HSPCB/BDR/2023-24/3161 dated 16.01.2024																							
15.	Reply of Show Cause Notice, if any received.	The unit has submitted reply on dt. 29.01.2024 and the same was found unsatisfactory and the speaking order has been issued against the reply on dt. 01.02.2024.																							
16.	No. and date of closure order issued by the Board	Closure order has been recommended to H.O. vide HROCMMS dt. 06.02.2023.																							
17.	Compliance of closure order if applicable.	Compliance of closure order issued by CAQM implemented on 12.01.2022.																							
18.	Present status of compliance made by the unit, if any after issue of show cause notice.	The unit has dismantled their plant and machinery.																							

19	<p>Cases for levying environmental compensation:-</p> <p>a) Units discharging the environmental pollutants in excess of the standards prescribed under EP Rules, 1986 and as prescribed in the consent granted to such units under Water Act, 1974/Air Act, 1981.</p> <p>b) Not complying with the directions issued, such as direction for closure due to non-installation of OCEMS, non-adherence to the action plans submitted etc.</p> <p>c) Intentional avoidance of data submission or data manipulation by tempering the Online Continuous Emission/Effluent Monitoring system.</p> <p>d) Accidental discharges lasting for short durations resulting into damage to the environment.</p> <p>e) Intentional discharges to the environment including bypassing the pollution control devices -- land, water and air resulting into acute injury or damages to the environment.</p> <p>f) Injection of treated/partially treated/untreated effluent to ground water.</p> <p>g) All violations of Graded Response Action Plan (GRAP) in Delhi NCR area.</p> <p>h) Failure of preventing the pollutants being discharged in water bodies and failure to implement Waste Management Rules.</p>	<p>Not Applicable.</p> <p>Not Applicable.</p> <p>Not Applicable.</p> <p>Not Applicable.</p> <p>Not Applicable.</p> <p>Not Applicable.</p> <p>The unit was found discharging untreated trade effluent generated from washing of plastic chips directly into nearby drain.</p>
20	<p>Date of last inspection and sampling i.e. prior present inspection (Water and/or Air and/or other pollution</p>	<p>05.01.2024</p>

21	Justification of imposing environmental compensation for last five year	No proof of date of establishment of unit thus unit is liable to pay environmental compensation for last 5 years as per EC policy dt. 22.12.2021.
22	Final recommendations if any	<p>Unit is engaged in washing of waste plastic chips which is covered under the Orange category of the Board. The unit was inspected by the filed officer on 05.01.2024 in compliance of the OA No. 736/2023 titled as Vinay Chillar Vs Haryana State Pollution Control Board and Ors. received against the unit. During inspection following non-compliance were observed :-</p> <ol style="list-style-type: none"> 1. The unit was found operational without valid Consent to operate from the Board. 2. The unit was not found installed with Effluent Treatment Plant (ETP) to treat the trade effluent generated from washing of plastic chips. 3. The unit was found discharging untreated trade effluent generated from washing of plastic chips directly into nearby drain. <p>The sample of trade effluent was collected from the bypass arrangement and the sample was sent to Board's Laboratory at Faridabad and as per A/R No. 1702 dt. 15.01.2024 from HSPCB Lab BOD, COD and TSS parameters are exceeding the prescribed limits. In view of above, it is recommended that environmental compensation of Rs. 1,14,12,500/- as calculated below may be imposed.</p>
23	Final compensation or Interim	Final Compensation.
Environment Compensation to be levied on Industrial Units		
24	PI - Pollution Index (Red : 80, Orange : 50 and Green : 30)	50
25	N - No of days of violation	1826 days i.e. 30.01.2019 to 29.01.2024 (For last 5 years)
26	R - Factor in Rupees	250
27	S - Factor for scale of operation (0.5 for micro or small, 1.0 for medium and 1.5 for large unit)	0.5 for small scale (as the unit has total investment cost of Rs. 1.90 Crores)
28	LF - Location Factor (as per census)	1.0
29	EC= PI x N x R x S x LF	EC=50x1826x250x0.5x1.0= 1,14,12,500/-
30	Total Amount calculated	Rs. 1,14,12,500/-

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by NAVREEN
GULIA
Date: 2024.02.07
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Signature of
Regional Officer


AEE, HSPCB,
Behindugash